



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.8843/2020
(S.W.P. No.1764/2013)

Friday, this the 15th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohamad Taqi, Aged 52 Years, Son of Haji Mohamad Raza, Resident of Pashkum, Kargil.

..Applicant

(Mr. M Y Bhatt, Advocate)

Versus

1. State of Jammu and Kashmir through Commissioner cum Secretary to Government Industries and Commerce Department, Civil Secretariat, Srinagar.
2. Commissioner cum Secretary to Government General Administration Department, Civil Secretariat, Srinagar.
3. Ladakh Hill Development Council Kargil through its Chief Executive Officer, Kargil.
4. Shri Mohamad Hussain, Deputy Director District Employment and Counselling Centre, Kargil.

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)



OR D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned counsel for applicant submits that the T.A. has become infructuous.

2. The TA is, therefore, dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 15, 2021

/sunil/dsn/sd/shakhi